

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-348(ND)/2017

**CORAM:**

**PRESENT: MR. L. N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2019.**

**NAME OF THE COMPANY: M/s. Rachna Sarees Vs. Charming Apparels Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present:** Ms. Shalini Aggarwal and Ms. Heerika Shukla, Advocates for RP  
Mr. Rahul Mendiratta, Advocate for the Petitioner  
Mr. Rishi Sood, Mr. Gaurav Singh, Advocate for Ex-Director  
Mr. Aditya Dewan, Advocate for Resolution Applicant  
Mr. Vaibhav Jain and Mr. Shashank Pandey, Advocates for R-2

**ORDER**

Ld. Counsel for the Ex-Director submits that he has filed an application objecting to the resolution plan. Since the application is not on board, renotify this case on 7<sup>th</sup> August, 2019.



**(L. N. Gupta)  
Member (T)**



**(Ina Malhotra)  
Member (J)**